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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ BAIL APPLN. 1517/2024

RAJESH PATEL .....Petitioner

Through: Mr. M. K. Singh, Adv.

versus

THE STATE OF NCT OF DELHI

....Respondent

Through: Mr. Raghuinder Verma, APP for State Mr. Ashutosh Kaushik (DHCLSC) with Mr. Aakash Mohar Adv. SI Kushvant PS Swaroop Nagar

**CORAM:** 

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER 22.07.2025

**%** 

- 1. Through the present bail application, the petitioner is seeking regular bail in FIR No. 68/2020 under Sections 376/506 IPC and Section 6 of POCSO Act registered at PS Swaroop Nagar.
- 2. The prosecution has informed that out of 21 witnesses, 16 witnesses have already been examined, and the remaining witnesses are likely to be examined shortly.
- 3. On this, learned Counsel for the petitioner submits that he would not be insisting for disposal of the bail application on merits and instead requests that a direction be issued to the learned Sessions Court for its early disposal.
- 4. In view of the facts stated above, it is requested that the learned Sessions Court make all possible endeavour to examine the witnesses at the

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earliest and try to dispose of the case, preferably within a period of six months.

5. In view the above facts and circumstances, the present bail application stands disposed of.

AJAY DIGPAUL, J

JULY 22, 2025/ar

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